

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.29/(MAH)/2015
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

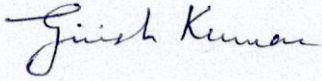
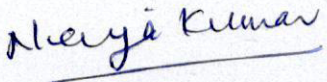
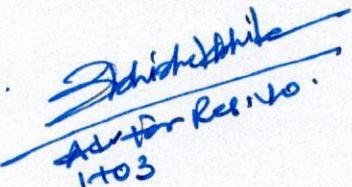
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2017

NAME OF THE PARTIES: Mrs. Neha Kumar & Anr.

V/s.

M/s. NESA Radiation Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	GIRISH KUMAR	on behalf of Petitioner No. 1	
2.	NEERJA KUMAR	Petitioner No. 2	
3.	Abhishek Bhik.	Advocate for Res. No. 1103.	 Advocate for Res. No. 1103

ORDER

T.C.P. No. 29/397-398/CLB/MB/MAH/2015

1. Prof. Girish Kumar, re-presenting P-1 and P-2; is present in person.
From the side of the Respondent Ld. Representative has stated that the copy of the rejoinder submitted by the Petitioner has been served upon him recently, therefore, seeking time to file sur-rejoinder.
2. Considering the contents, time is granted. Further it is hereby directed that the sur-rejoinder, if any, should remain confine to the point mentioned in the rejoinder so that the pleadings should get completed earliest possible.

Cont.....on page 2

3. It is also directed to file sur-rejoinder on or before 20.01.2017, copy in advance to the other side. On completion of pleadings, let this CP be fixed for final hearing on 03.02.2017.

Dated: 5th January, 2017.

Sd/-
M. K. SHRAWAT
Member (Judicial)